

ITEM NO.102

COURT NO.15

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 5299/2012

BHANU PRATAP SINGH & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH
THR. PRINCIPAL SECRETARY & ANR.

Respondent(s)

(IA No. 76481/2022 - APPROPRIATE ORDERS/DIRECTIONS)

WITH

SLP(C) No. 26896/2013 (XI)

(IA No. 7/2015 - EXEMPTION FROM FILING O.T.)

Date : 23-07-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.V.N. BHATTI

HON'BLE MR. JUSTICE N.V. ANJARIA

For Appellant(s) : Mr. Purushottam Sharma Tripathi, AOR
Mr. Ravi Chandra Prakash, Adv.
Ms. Vani Vyas, Adv.
Mr. Prakhar Singh, Adv.
Ms. Primbica Jha, Adv.

Mr. S.K.Rungta, Sr. Adv.
Mr. Prashant Singh, Adv.
Mr. Sunny Verma, Adv.
Mr. Mayank Gupta, Adv.
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s) : Mr. Adarsh Upadhyay, AOR
Ms. Pallavi Kumari, Adv.

Mr. Yadav Narender Singh, AOR

Mr. Nikhil Majithia, AOR
Mr. Neeleshwar Pavani, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. We have heard Mr. S. K. Rungta, learned senior counsel and Mr. Purushottam Sharma Tripathi, learned Advocate-on-Record for the

appellant(s)/petitioner(s) in Civil Appeal No. 5299 of 2012 and SLP(C) No. 26896/2013, respectively and Mr. Adarsh Upadhyay, learned Advocate-on-Record for the respondent-State of U.P.

2. On the request of Mr. Adarsh Upadhyay, learned Advocate-on-Record, list on 30.07.2026 to get complete and comprehensive instructions from the respondent-State on the developments that have taken place on the issue of promotion for the category to which the Appellants belong.

(LOKESH ARORA)
SENIOR PERSONAL ASSISTANT

(NIDHI MATHUR)
COURT MASTER (NSH)